

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).1195-1196/2012

(From the judgement and order dated 16/01/2012 in CRLR No.3/2010,
CRLA No.2246/2010 of The HIGH COURT OF M.P AT JABALPUR)

GUDDA @ DWARIKENDRA

Petitioner(s)

VERSUS

STATE OF M.P.

Respondent(s)

(With appln(s) for bail, stay and office report)

Date: 26/04/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR
HON'BLE MR JUSTICE PINAKI CHANDRA GHOSE

For Petitioner(s)

Ms. Sangeeta Kumar, AOR

For Respondent(s)

Ms. Vibha Datta Makhija, AOR

UPON hearing counsel the Court made the following
O R D E ROn the prayer made on behalf of the State of M.P., which is
the sole respondent, time to file counter affidavit is extended by
four weeks.|(Chetan Kumar)
|Court Master| |(Juginder Kaur)
| |Assistant Registrar|
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